



The Small Cause Courts Laws (Gujarat Amendment) Act, 2020

Act No. 11 of 2021

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature, having been assented to by the President on the 8th May, 2021 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 11 OF 2021

(First published, after having received the assent of the Governor, in the "*Gujarat Government Gazette*", on the 20th May, 2021).

AN ACT

further to amend the Presidency Small Cause Courts Act, 1882 in its application to the City of Ahmedabad and the Provincial small Cause Courts Act, 1887 in its application to the State of Gujarat.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Small Cause Courts Laws (Gujarat Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

- Amendment of section 18 of XV of 1882.** 2. In the Presidency Small Cause Courts Act, 1882, in its application to the City of Ahmedabad (hereinafter referred to as "the Presidency Small Cause Courts Act"), in section 18, for the words "ten lacs rupees" wherever they occur, the words "twenty-five lacs rupees" shall be substituted. **XV of 1882.**
- Amendment of section 20 of XV of 1882.** 3. In the Presidency Small Cause Courts Act, in section 20, for the words "ten lacs rupees" wherever they occur, the words "twenty-five lacs rupees" shall be substituted.
- Amendment of section 22 of XV of 1882.** 4. In the Presidency Small Cause Courts Act, in section 22, in clause (b), for the words "ten lacs rupees", the words "twenty-five lacs rupees" shall be substituted.
- Amendment of section 41 of XV of 1882.** 5. In the Presidency Small Cause Courts Act, in section 41, for the words "ten lacs rupees", the words "twenty-five lacs rupees" shall be substituted.
- Amendment of section 15 of IX of 1887.** 6. In the Provincial Small Cause Courts Act, 1887, in its application to the State of Gujarat, in section 15, in sub-section (3), for the words "ten lacs rupees", the words "twenty-five lacs rupees" shall be substituted. **IX of 1887.**
- Transfer of pending cases.** 7. All suits and applications of a civil nature wherein the subject matter exceeds in amount or value ten lacs rupees but does not exceed twenty-five lacs rupees pending in the Courts of City Civil, Ahmedabad or, as the case may be, in any district court immediately before the commencement of the Small Cause Courts Laws (Gujarat Amendment) Act, 2020 shall after such commencement, stand transferred to and be disposed of by the Judge, Court of Small Cause, Ahmedabad or, as the case may be, Judge, Small Cause Court, within the local limit of his ordinary jurisdiction. **Guj. 11.of 2020.**